

Government of Jammu and Kashmir
Civil Secretariat: Revenue Haj & Auqaf
Department
Notification
Jammu, the 20th March, 2017

SRO:- 126 In exercise of the powers conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act,2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf Tehsil Surankote, hereby notify the land measuring 29 Kanals 17 Marlas situated in village Gunthal and Pamrote of Tehsil Surankote, District Poonch, the details of which are given below, as Wakaf property for the purposes of the said Act;-

	District	Tehsil	Village	Khasra.No	Area		Nature of Property
					K	M	
1	Poonch	Surankote	Gunthal	178	11	00	Graveyard
2.			Pamrote	238	18	17	Graveyard
Total					29	17	

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Commissioner/ Secearaty to Government
Revenue Department

No:- Rev/Auq/08/2017

Dated:- 20 -03-2017

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
- 2 Secretary to Government, Law, Justice & Parliamentary Affairs, Department
- 3 Deputy Commissioner, Poonch.
- 4 Director, Archives, Archaeology & Museums, J&K
- 5 Special officer Auqaf J&K Jammu.
- 6 General Manger Government Press, Jammu/Srinagar. He is requested kindly Publish the notification in the next issue of Government Gazetteer and supply 20 copies of the said notification to this Department as well as Special officer Auqaf Jammu.
7. Administrator Auqaf /Tehsildar Surankote,
- 8.Pvt.Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website for hoisting the said notification (SRO) on official Website.
10. Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government,
Revenue Department